

**IN THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION No. 28 of 2021**

**IN THE MATTER OF:-**

**Kuruba Shiva Reddy & Ors**

**.....Applicant**

**-Vs-**

**State of Andhra Pradesh & Ors.**

**.....Respondents**

**REPLY AFFIDAVIT ON BEHALF OF THE  
MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE  
CHANGE,**

**Ms.M.SUMATHI  
COUNSEL FOR MoEF&CC**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION NO. 28 of 2021**

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**Kuruba Shiva Reddy & Ors**

**.....Applicant**

-Vs-

**State of Andhra Pradesh & Ors.**

**.....Respondents**

**REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,  
FOREST AND CLIMATE CHANGE, RESPONDENT NO. 3:**

I, Dr.C. Palpandi, S/o P.Chendurpandi, aged about 39 years working as Scientist 'C' in the Regional Office of the Ministry of Environment, Forest & Climate Change (MoEF&CC) at Chennai, the deponent herein do hereby solemnly affirm and state on oath as under:-

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change (Respondent No. 3) to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
2. That the answering Respondent no.3 is engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution by prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/ PCCs are required to enforce these standards through monitoring of compliance by industries.

*C. Palpandi*  
**Dr. C. Palpandi**  
 Scientist 'C'  
 Government of India  
 MOEF&CC, Regional Office (SEZ),  
 No. 34, 1<sup>st</sup> and 2<sup>nd</sup> floor, HEPC Building,  
 Cathedral Garden Road, Nungambakkam,  
 Chennai - 600 034

Besides, the State Pollution Control Boards/Pollution Control Committees concerned are mandated and empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution; including industrial pollution.

3. It is humbly prayed that this Hon'ble Tribunal may kindly consider to pass such order(s) as may be deemed fit and proper in the facts and circumstances of this case.

*C. Palpandi*  
**Dr. C. Palpandi**  
 Scientist 'C'  
 Government of India  
 MOEF&CC, Regional Office (SEZ),  
 No. 34, 1<sup>st</sup> and 2<sup>nd</sup> floor, HEPC Building,  
 Cathedral Garden Road, Nungambakkam,  
 Chennai-600 034.  
**DEPONENT**

**VERIFICATION:**

Verified at Chennai on this the 24<sup>th</sup> day of February, 2021 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.

*C. Palpandi*  
**Dr. C. Palpandi**  
 Scientist 'C'  
 Government of India  
 MOEF&CC, Regional Office (SEZ),  
 No. 34, 1<sup>st</sup> and 2<sup>nd</sup> floor, HEPC Building,  
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**Ms.M.SUMATHI  
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